

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



C.P. (I.B) No. 73/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018**

Name of the Company: **Plastene India ~~India~~ Ltd.**  
V/s.  
**Jillmill Non-Woven Pvt Ltd.**

Section of the Companies Act: **Section 9 of the Insolvency and Bankruptcy Code**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VISHAL J DAVE	ADVOCATE	APPLICANT	
2.	NIPUN SINGHVI	ADVOCATE	APPLICANT	

**ORDER**

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Operational Creditor/ Petitioner. None present for Respondent.

Proof of dispatch of copy of petition on Respondent filed.


Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.


Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 28.02.2018 for hearing before admission.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 15th day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**